

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-299-2020**

Pradip Desai & Another Petitioners
Versus
Mapusa Municipal Council & 4 Others Respondents

Mr. Chirag Shah, Advocate for the Petitioners.

Ms. Sapna Mordekar, Additional Government Advocate for the State.

Mr. P. Shirodkar, Advocate for Respondent No. 1.

**Coram:- M.S. SONAK &
M.S. JAWALKAR, JJ.**

Date:- 1st December, 2020

P.C.

Mr. P. Shirodkar, the learned Counsel for respondent no. 1 seeks additional weeks' time to file response to this Petition.

2. Time as prayed for is granted. Copy of the response to be furnished to the learned Counsel appearing for the petitioners. If the petitioners wish to file any rejoinder, they may do so within a period of one week from the date of receipt of the response.

3. The matter is now posted for further consideration on 11.01.2021.

4. Interim order made earlier to operate till the next date.

M.S. JAWALKAR, J.

M.S. SONAK, J.

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